

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

IA No.394/2023, 395/2023, IA(IBC)/1043(CH)2024,
IA(IBC)/1356(CH)2024IA(IBC)/1360(CH)2024,
IA(IBC)/1361(CH)2024, IA(IBC)/1362(CH)2024, IA(IBC)/1363(CH)2024
In
CP(IB) No. 239/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Reem Tanners Pvt. Ltd.

...Petitioner

Vs.

Drish shoes Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 43(1) r/w Sec 44(1), 66(1), 60(5), R 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 31.07.2024.

Sd/-
Court Officer

05.06.2024

Pooja